

SLP(C)No. 1205 OF 2002
ITEM No.IB
(for judgment)

Court No. 5

SECTION III
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

C.A. No...../2002 @
Petition(s) for Special Leave to Appeal (Civil) No.1205/2002

(From the judgement and order dated 19/10/2001 in OJC 11998/00
of The HIGH COURT OF ORISSA AT CUTTACK)

TATA REFRACTORIES LTD. & ANR.

Petitioner (s)

VERSUS

SALES TAX OFFICER & ORS.

Respondent (s)

(HEARD BY HON'BLE HEGDE & B.P. SINGH, JJ@
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Date : 27.11.2002 This matter was called for pronouncement of judgment
today.

CORAM :

HON'BLE MR. JUSTICE N. SANTOSH HEGDE
HON'BLE MR. JUSTICE B.P. SINGH

For Appellant (s)

Mr. Ejaj Maqbool, Adv.

For Respondent (s)

Mrs. Kirti Renu Mishra, Adv.

The Court pronounced the following
JUDGMENT

.....L.....I.....T.....T.....T.....T.....T.....T.....TJ
.SP2

Hon'ble Mr. Justice N. Santosh Hegde pronounced
the Judgment of the Court.

The appeal succeeds and the same is allowed in terms
of the signed judgment.

Non-Reportable.@@
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.SP1

(Pawan Kumar)
Court Master

(Kanwal Singh)
Court Master

(signed judgment is placed on the file)